

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.4412/2018

Monday, this the 3rd day of December 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Shri Munesh Kumar Meena s/o Shri Prathvi Ram Meena
aged 31 years
R/o D-92, Gali No.10
Tomar Colony, Burari, Delhi – 110 084

(Mr. Padma Kumar S, Advocate)

..Applicant

Versus

DSSSB & others through

1. Delhi Subordinate Services Selection Board
Through its Secretary, Govt. of NCT of Delhi
FC-18, Institutional Area
Karkardooma, Delhi – 110 092
2. The Director (Local Bodies)
9th Floor, Delhi Secretariat, New Delhi
3. The Commissioner
North Delhi Municipal Corporation
4th Floor, Dr. Shyama Prasad
Civil Centre, Minto Road, New Delhi
4. The Commissioner
East Delhi Municipal Corporation
1st floor, Udyog Bhawan, Patparganj, Delhi
5. The Commissioner
South Delhi Municipal Corporation
9th Floor, Dr. Shyama Prasad Marg
Civic Centre, Minto Road, New Delhi – 02

..Respondents

O R D E R (ORAL)

Mr. K.N. Shrivastava:

Pursuant to Annexure A-1 Vacancy Notice / Advertisement No.01/14
of Delhi Subordinate Services Selection Board (DSSSB), the applicant
applied for the post of Assistant Malaria Inspector (Post Code 21/14) and a

few other posts. The applicant appeared in the written examination. Vide Annexure A-4 Result, the applicant has been informed that he has been shortlisted in Post Code 21/14 and three other Post Codes. He was directed to upload his *e*-dossiers within the given time frame, which he did. The grievance of the applicant is that despite having been shortlisted and having uploaded his *e*-dossiers, the DSSSB has not sent its recommendations for appointment to the user Department *qua* the applicant. He has submitted Annexure A-5 representation to the Chairman, DSSSB, which has not yet been decided. Mr. Padma Kumar S, learned counsel for applicant submits that the applicant shall be satisfied, at this stage, if a time bound direction is given to respondent No.1 – DSSSB to decide his pending representation.

2. Having regards to the submissions made and without going into the merits of the matter, the O.A. is disposed of at the admission stage with a direction to respondent No.1 (DSSSB) to decide the Annexure A-5 pending representation of the applicant, within a period of two months from the date of receipt of a copy of this order, by passing a reasoned and speaking order. The applicant, however, shall have the liberty to take appropriate remedy, as available to him under law, in case he remains dissatisfied with the order to be passed by the respondent No.1.

(S.N. Terdal)
Member (J)

December 3, 2018
/sunil/

(K.N. Shrivastava)
Member (A)